

CENTRAL ELECTRICITY REGULATORY COMMISSION
(Legal Division)

Advance Hearing Schedule for the month of April, 2018

Date, Day & Time	S. No.	Petition No.	Petitioner	Subject in Brief
3.4.2018 Tuesday At 10:30 AM Misc. Petition	1.	84/MP/2018	APNRL	Petition under 79 (1)(b) and (f) for approval of the discount in tariff on account of allocation of coal linkage under the SHAKTI Scheme of the Government of India. <i>(On admission)</i>
	2.	33/MP/2018	ACME-JSPPL	Petition under Section 79(1)(b) of the Electricity Act, 2003 seeking relief on account of 'Change in Law' and consequent revision in capital cost due to introduction of the Central Goods and Services Tax Act, 2017 promulgated by the Department of Revenue, Ministry of Finance notified by way of notification dated 28.6.2017. <i>(On admission)</i>
	3.	188/MP/2017	ACMBSPL	Petition under section 79 of the Electricity Act, 2003 for revision of tariff on account of increase in capital cost relating to the provisions of the Power Purchase Agreement (PPA) dated 14.10.2016.
	4.	189/MP/2017	ACME KSPL	Petition under section 79 of the Electricity Act, 2003 for revision of tariff on account of increase in capital cost relating to the provisions of the Power Purchase Agreement (PPA)dated 14.10.2016.
	5.	190/MP/2017	ACME HSPL	Petition under section 79 of the Electricity Act, 2003 for revision of tariff on account of increase in capital cost relating to the provisions of the Power Purchase Agreement (PPA)dated 14.10.2016
	6.	201/MP/2017	ACME KSPL	Petition under section 79 of the Electricity Act, 2003 for revision of tariff on account of increase in capital cost relating to the provisions of the Power Purchase Agreement (PPA)dated 22.8.2016
	7.	202/MP/2017	ACME KSPL	Petition under section 79 of the Electricity Act, 2003 for revision of tariff on account of increase in capital cost relating to the provisions of the Power Purchase Agreement (PPA) dated 22.8.2016
	8.	203/MP/2017	ACME VSEPL	Petition under section 79 of the Electricity Act, 2003 for revision of tariff on account of increase in capital cost relating to the provisions of the Power Purchase Agreement (PPA) dated 22.8.2016
	9.	204/MP/2017	ACME BSPPL	Petition under section 79 of the Electricity Act, 2003 for revision of tariff on account of increase in capital cost relating to the provisions of the Power Purchase Agreement (PPA)dated 22.8.2016
	10.	230/MP/2017	ACME KSPPL	Petition under section 79 of the Electricity Act, 2003 for revision of tariff on account of increase in capital cost relating to the provisions of the Power Purchase Agreement (PPA) dated 24.6.2016
	11.	231/MP/2017	ACME RSPPL	Petition under section 79 of the Electricity Act, 2003 for revision of tariff on account of increase in capital cost relating to the provisions of the Power Purchase Agreement (PPA) dated 24.6.2016
	12.	232/MP/2017	ACME MSPPL	Petition under section 79 of the Electricity Act, 2003 for revision of tariff on account of increase in capital cost relating to the provisions of the Power Purchase Agreement (PPA) dated 8.8.2016
	13.	233/MP/2017	ACME YSPPL	Petition under section 79 of the Electricity Act, 2003 for revision of tariff on account of increase in capital cost relating to the provisions of the Power Purchase Agreement (PPA) dated 9.8.2016
	14.	211/MP/2017	SPDA	Petition under section 79 of the Electricity Act, 2003 for revision of tariff on account of increase in capital cost relating to the provisions of the Power Purchase Agreements (PPA) dated 14.10.2016.
	15.		ADHPL	Representation by AD Hydro Power Limited pursuant to the directions of Hon'ble High Court of Himachal Pradesh in WP No. 6883/2014 vide order dated 14.12.2017.

	16.	86/MP2018	ATL	Petition under Section 17 (3) and 17 (4) of the Electricity Act, 2003 for the purpose of bringing on record the appointment of Axis Trustee Services Limited/Petitioner No. 2 as the new Security Trustee which is in the process of replacing the earlier Security Trustee i.e., Petitioner No. 3 so as to ensure that the new Security Trustee continues to function seamlessly and swiftly on behalf and for benefits of the Lenders.
4.4.2018 Wednesday At 11:00 AM Misc. Petition		Public Hearing	11:00 A.M.	Public Hearing on draft Central Electricity Regulatory Commission (Connectivity, General Network Access and Other related issues) Regulations, 2017
5.4.2018 Thursday at 10:30 AM Misc. Petition	1.	35/MP/2018	GMRKEL	Petition seeking refund of the POC charges for 260 MW in Eastern Region granted under the Bulk Power Transmission Agreement dated 1.7.2016. (On admission)
	2.	45/MP/2018	POSOCO	Petition for approval of Performance Linked Incentive for NLDC for the financial year 2016-17 with reference to NLDC Charges for the control period 1.4.2014 to 31.3.2019.(On admission)
	3.	55/MP/2018	ERLDC	Petition for approval of Performance Linked Incentive for ERLDC for the financial year 2016-17 with reference to ERLDC Charges for the control period 1.4.2014 to 31.3.2019.(On admission)
	4.	57/MP/2018	SRLDC	Petition for approval of Performance Linked Incentive for SRLDC for the financial year 2016-17 with reference to SRLDC Charges for the control period 1.4.2014 to 31.3.2019.(On admission)
	5.	56/MP/2018	NRLDC	Petition for approval of Performance Linked Incentive for NRLDC for the financial year 2016-17 with reference to NRLDC Charges for the control period 1.4.2014 to 31.3.2019.(On admission)
	6.	80/MP/2018	NERLDC	Petition for approval of Performance Linked Incentive for NERLDC for the financial year 2016-17 with reference to NERLDC Charges for the control period 1.4.2014 to 31.3.2019.(On admission)
	7.	81/MP/2018	WRLDC	Petition for approval of Performance Linked Incentive for WRLDC for the financial year 2016-17 with reference to WRLDC Charges for the control period 1.4.2014 to 31.3.2019.(On admission)
	8.	29/MP/2018	WISL	Petition seeking Facilitation and long term open access to the SPV incorporated by the Petitioner to implement the wind power projects awarded to it under the scheme of Government of India (Ministry of New and Renewable Energy) dated 28.10.2016 for setting up of 1000 MW ISTS Connected Wind Power Projects(On admission)
	9.	31/MP/2018	NLCIL	Petition for increase in Operation and Maintenance Expenses on account of Wage revision and other pay hikes to Employees (Non-Executives & workmen) of NLCILs Power Stations w.e.f 1.1.2012 - recovery from the beneficiaries of NLCIL Power Stations for the year 2012-14.(On admission) .
	10.	32/MP/2018	NLCIL	Petition for increase in Operation and Maintenance Expenses on account of Wage revision and other pay hikes to Employees (Non-Executives & workmen) of NLCILs Mines w.e.f 01.01.2012 - recovery from the beneficiaries of NLCIL Power Stations for the year 2012-14.(On admission) .
5.4.2018 Thursday AT 3.00 PM Misc. Petition Corum: 1.Member (AKS) 2.Member(ASB) 3.Member(MKI)	11.	I.A.45/2017 in Petition No. 312/MP/2015	MEL	Interlocutory application for direction to re-open the hearing permit the additional evidence to be taken on record and amend the prayer clause.
10.4.2018 Tuesday At 10:30 AM Misc. Petition	1.	34/MP/2018	APJPI	Petition under Section 79 of the Electricity Act, 2003 and Article 12 read with Article 16.3.1 of the Power Purchase Agreements executed by the Petitioner and NTPC Limited dated 29.4.2016 seeking relief on account of a 'Change in Law' viz. the introduction of Goods and Services Tax laws at the Central and State levels, resulting in additional recurring and non-recurring expenditure in the form of an additional tax burden to be borne by the Petitioner

			after the Effective Date of the Power Purchase Agreements.(<i>On admission</i>) .
2.	36/MP/2018	RSL	Petition for issuance of Pending RECs and Re-accreditation of project under the REC mechanism(<i>On admission</i>) .
3.	47/MP/2018	APTPL	Petition under Section 79 of the Electricity Act,2003 seeking relief on account of 'Change in Law' viz. the introduction of Goods and Services Tax laws at the Central and State levels, resulting in additional recurring and non-recurring expenditure in the form of an additional tax burden to be borne by the Petitioner after the Effective Date of the Power Purchase Agreement.(<i>On admission</i>)
4.	96/MP/2018 along with I.A. No.16/2018	MBPMPL	Petition under Section 79 (1) (c), Section 79 (1) (f) and Section 79 (1) (k) of the Electricity Act, 2003 read with the Regulation 32 of Central Electricity Regulatory Commission (Grant of Connectivity, Long Term Access and Medium term Open Access in inter-state transmission and related matters) Regulations, 2009 along with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 seeking directions against Power Grid Corporation of India Limited for (i) payment of amounts due to the Petitioner in compliance of the Order dated 15.12.2017 of this Commission in Petition No. 141/TT/2015; and (ii) return of Bank Guarantee of INR 60 Crores furnished as per the extant regulations r/w the Transmission Agreement dated 14.6.2010 and Long Term Access Agreement dated 17.6.2011(<i>On admission</i>)
5.	100/MP/2018	MEPL	Petition filed under Section 79(1)(f) read with Section 79(1)(k) of the Electricity Act, 2003 along with Regulation 68 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 seeking indulgence of the Central Electricity Regulatory Commission to direct NTPC VidyutVyapar Nigam Limited to comply with the Order dated 11.10.2017 in Petition No. 16/MP/2014 by computing the delay suffered by the Generation Project due to force majeure eventualities and revise the Schedule Commercial Operation Date for the Generation Project(<i>On admission</i>)
6.	19/IA/2018 in Petition No. 119/MP/2017	RSTEPL	Interlocutory application seeking directions restraining Respondent No.1 from invoking or encashing the Performance Bank Guarantee (<i>On admission</i>)
7.	237/MP/2017 Along with I.A.No.11/2018	SEL	Petition preferred under Section 94 (1)(f) of the Electricity Act, 2003 for seeking extension of time prescribed for implementation of the Central Electricity Regulatory Commissions Order dated 5 January, 2016 in Petition No. 420/MP/2014 in the matter of Endangering grid security due to non-implementation of contingency demand disconnection scheme for sudden loss of wind generation, non-availability of LVRT protection, non-scheduling of wind generation as per CERC (Indian Electricity Grid Code) Regulations, 2010 (IEGC) 6.5.23 (i), lack of necessary demand estimation as per IEGC Regulation 5.3 and not providing real time SCADA data to LDC., and for seeking relief to specific provisions of the aforementioned Order. (Interlocutory application seeking extension of timeline for implementation of the order dated 5.1.2016 in Petition No. 420/MP/2014.)
8.	194/MP/2017	NKTL	Petition under Sections 61, 63, 79(1)(c) and 79(1)(f) of the Electricity Act, 2003 read with Article 16 of TSA and the tariff-based competitive bidding guidelines for transmission service, for claiming relief under TSA dated 14.03.2016 relating to implementation of the transmission Project Elements.
9.	234/MP/2017	MPPMCL	Petition under Section 79 of the Electricity Act, 2003 for direction to Rajasthan RajyaVidyutPrasaran Nigam Ltd to make payment of outstanding amount to the petitioner on account of overdrawal of power from Chambal - Satpura Complex/Chambal project & payment of O&M/capital expenditure of the Chambal - Satpura Complex/Chambal project and scheduling of respective shares of both the States in Chambal project (Hydel Power Plants) .
10.	129/MP/2017 along with I.A. No. 18 /2018	SEL	Petition seeking surrender of 146 MW (135 MW in WR and 11 MW in SR) out of the total LTA quantum of 546 MW granted under the Bulk Power Transmission Agreement dated 24.02.2010 read with Annexure-I as modified vide amendments dated 2.1.2012 and 17.10.2012.(Interlocutory application for restraining PGCIL from raising any future LTA bills).

	11.	38/MP/2018	NTPC	Petition for extension of cutoff date of Mauda Super Thermal PowerStation, Stage-I (2X500MW) from 31.3.2017 to 31.3.2019.
	12.	68/MP/2017	DBPL	Petition seeking setting aside/quashing of invocation and encashment by the respondent of the Bank Guarantee furnished by the Petitioner in relation to the grant of LTA to the petitioner qua its proposed Thermal Power Project in Singrauli District, Madhya Pradesh and consequent direction to the respondent to reimburse the encashed amount along with interest to the petitioner.
	13.	12/SM/2017 with I.A. No. 54/2017	Suo-Moto	Petition for operationalization of LTA of Long Term Transmission Customers (LTTCs) as per regulations 8 (5) of the CERC (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010.
12.4.2018 Thursday at 10:30 AM Misc. Petition	1.	74/MP/2018	SJVNL	Petition for consideration of declared capacity of NathpaJhakri Hydro Power Station (6 x 250 MW) and Rampur Hydro Power Station (6 x 68.67 MW) corresponding to Installed capacity including overload capacity in accordance with Regulation 6.5(12) of CERC (Indian Electricity Grid Code) Regulations, 2010(On admission)
	2.	228/MP/2017	BP&SL	Petition under Section 79 (1) (f) of the Electricity Act, 2003 read with Regulation 32 of the CERC (Grant of Connectivity, Long Term Open Access in intra State Transmission and related matters) Regulations, 2009 (On admission).
	3.	222/MP/2017	KSKMPCL	Petition under section 79(1)(b) and 79 (1)(f) of the Electricity Act, 2003 with regard to the tariff payable under Power Purchase Agreements dated 27.11.2013.
	4.	117/MP/2017	DBPL	Petition under Section 79(1) (b) read with Section 79 (1) (f) of the Electricity Act, 2003 read with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999.
	5.	195/MP/2017	NRSSXXI	Petition under Sections 61, 63 and 79 of the Electricity Act, 2003 read with statutory framework for tariff based competitive bidding for transmission services
	6.	261/MP/2017	NTPC	Petition seeking set-aside the bill dated 6.11.2017 of the CTU (PGCIL) towards LTA Charges for the Kudgi Transmission System .
	7.	267/MP/2017 alongwith I.A. No.2/2018	TANGEDC O	Petition regarding difficulties faced in implementation of the detailed Operating Procedure for taking units under Reserve Shutdown and Mechanism for compensation for degradation of Heat Rate, Auxiliary Energy Consumption and Secondary Fuel Consumption due to Part load Operation and Multiple start/stop of units dated 5.5.2017.
	8	211/MP/2016	JPL	Petition under Section 19 of the Electricity Act,2003 read with Regulation 14 and Regulation 7 of the CERC (Procedure, terms and Conditions for grant of Trading license and other related matters) Regulations,2009 seeking revocation of the Inter-State Trading Licence granted to M/s Global Energy Private Limited.
	9.	10/MP/2016	JPVL	Petition u/s 79(1) (f) and Sec- 19 of E. Act, 2003 read with Regulations 14 of CERC(procedures, Terms and Conditions for grant of trading license and other related matters) Regulations, 2009 seeking refund of the Late payment of Surcharges illegally retained by the Respondent No. 1 under Power Purchase Agreement dated 30.5 2011 alongwith interest and initiation of proceedings for revocation of the Inter State Trading License of the Respondent No.1
	10.	115/MP/2016	TENGEDC O	Petition for excess tax reimbursed by Southern Beneficiaries on account of wrong calculation of income tax by NLC.
	11.	137/MP/2017	IEX	Petition for modification in calculation of Point of Connection (POC) transmission charges applied in collective transactions.
	12.	253/MP/2017 along with I.A. No.87/2017	SPGCL	Petition seeking surrender/ relinquishment of LTA of 513 MW (149 MW in WR and 364 MW in NR) out of the total LTA quantum of 683 MW granted under the Bulk Power Transmission Agreement dated 24.2.2010.
	13.	169/MP/2017 along with I.A. No.43/2017	SPGCL	Petition seeking surrender/ relinquishment of 170 MW (170 MW in WR) out of the total LTA quantum of 683 MW granted under the Bulk Power Transmission Agreement dated 24.02.2010.
	14	84/MP/2018	APNRL	Petition under 79 (1)(b) and (f) for approval of the discount in tariff

				on account of allocation of coal linkage under the SHAKTI Scheme of the Government of India.
19.4.2018 Thursday At 10:30 AM Misc. Petition	1.	50/MP/2018	PDPL	Petition under Section 79 of the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreements dated 16.09.2016 executed between the Petitioner and NTPC Ltd., for seeking approval of Change in Law events due to enactment of the GST Laws <i>(On admission)</i>
	2.	54/MP/2018	NLCIL	Petition for non Implementation of ABT from COD - Consequential short admittance of bills by Rajasthan Discoms despite NLCIL efforts for resolution Miscellaneous Petition for adjudication of dispute between the Petitioner and Respondent <i>(On admission)</i>
	3.	52/MP/2018	APVPL	Petition under Section 79 of the Electricity Act, 2003 and Article 12 read with Article 16.3.1 of the Power Purchase Agreement executed by the Petitioner and Solar Energy Corporation of India Limited dated 21.10.2016 seeking relief on account of a 'Change in Law' viz. the introduction of Goods and Services Tax laws at the Central and State levels, resulting in additional recurring and non-recurring expenditure in the form of an additional tax burden to be borne by the Petitioner after the Effective Date of the Power Purchase Agreement. <i>(On admission)</i>
	4.	28/MP/2018	ENICL	Petition under Sections 61, 63 and 79 of the Electricity Act, 2003 read with the statutory framework and Article 12 of the Transmission Service Agreement dated 10.8.2009 executed between East North Interconnection Company Limited and its Long-Term Transmission Customers for claiming compensation due to Changes in Law. <i>(On admission)</i>
	5.	I.A.No.21/2018 in Petition No. 97/MP/2017	UHBVNL	Interlocutory application under Section 79 (1) (b) and (f) of the Electricity Act, 2003 read with Regulation 68 and 111 of the Conduct of Business Regulations and other applicable Regulations notified by the Commission. <i>(On admission)</i>
	6.	20/TD/2018	NHPC	Petition for grant of an Inter-State Trading License to NHPC Limited
	7.	42/TL/2018	ERSSXXI	Petition for grant of Transmission License to ERSS XXI Transmission Limited.
	8.	04/MP/2017	MPL	Petition under Section 79 (1) (f) and 79 (1) (b) of the Electricity Act, 2003 in connection with the dispute and differences arising under the PPA dated 18.7.2008 between the petitioner and BSES Rajdhani Power Limited
	9.	05/MP/2017	MPL	Petition under Section 79 (1) (f) and 79 (1) (b) of the Electricity Act, 2003 in connection with the dispute and differences arising under the PPA dated 12.5.2008 between the petitioner and Tata Power Delhi Distribution Limited
	10.	305/MP/2015 along with I.A.No.82/2017	AP&NR	Petition under Section 79 of the Electricity Act, 2003 read with provisions of the Power Supply agreement dated 5.1.2011 and Power Purchase Agreement dated 25.3.2011 for directions to make Energy Charges as pass-through based on the actual fuel cost incurred by the petitioner. (Interlocutory application seeking amendment in the Petition)
	11.	255/MP/2017	AP&NR	Petition under section 79(1)(b) and 79 (1)(f) of the Electricity Act, 2003 for claiming compensation on account of events pertaining to change in law as per the terms of Power Purchase Agreement dated 25.03.2011 (PPA) executed between the Petitioner and the Respondent No. 2 and as per the terms of the Power Supply Agreement (PSA) dated 05.01.2011 executed between Respondent No.1 and Respondent No. 2.
	12.	242/MP/2017	AMPPGPL	Petition for declaring the letter of invocation of Bank Guarantee dated 23.10.2017 and thereafter the encashment of the Bank Guarantee dated 23.02.2010 of an amount of Rs. 56.1 Crores issued by Axis Bank Ltd. as illegal and for return of the said encashed amount along with damages.
	13.	229/MP/2017	NTPCVVNL	Adjudication of disputes between NTPC VidyutVyapar Nigam Limited and Power Company of Karnataka Limited related to the procurement of power pursuant to a Tariff Based Competitive Bid Process undertaken by the Power Company of Karnataka
	14.	223/MP/2017	ENN ENN	Petition under Section 79(1) of the Electricity Act, 2003 and Section 14 & 15 of Central Electricity Regulatory Commission (Terms and Conditions for recognition and issuance of Renewable Energy Certificate for Renewable Energy Generation) Regulations, 2010, challenging the illegal and arbitrary rejection of grant of REC application of the Petitioner by NLDC
	15.	14/MP/2018	WTPL	Petition under Section 17, read with Section 79(1)(c) of the

				Electricity Act, 2003 for creation of security interest by Western Transco Power Limited in favour of SBICAP Trustee Company Limited, acting on behalf of IDFC Bank Limited IDFC Infrastructure Finance Limited, and seeking approval of substitution of lenders, namely, L&T Infra Debt Fund Limited, Indusind Bank Limited & India Infrastructure Finance Company Limited, with IDFC Bank Limited and IDFC Infrastructure Finance Limited
	16.	12/MP/2018	RSTCL	Petition for approval under Section 17(3) and 17 (4) of The Electricity Act, 2003, for creation and/or perfection of Security Interest by the Borrower/Petitioner No.1 in favour of IDBI Trusteeship Services Ltd, the Security Trustee/Petitioner No.2, acting on behalf of and for the benefit of
	17.	18/SM/2015 Along with I.A.No.50/2017	Suo-Moto	Suo-motu petition in the matter of declaration of commercial operation of Units 20 to 50 of Mundra Ultra Mega Power project developed by Coastal Gujarat Power Limited
20.4.2018 Friday At 10:30 AM Review Petitions Corum: 1.Member (AKS) 2.Member(ASB) 3.Member(MKI) Petition Listed on 20.4.2018 have been adjourned for 11.5.2018.	1.	12/RP/2018	GMRKEL	Petition for review of order dated 8.12.2017 in Petition No. 203/MP/2015 (on admission)
	2.	13/RP/2018 alongwith I.A.No.13/2018	PGCIL	Petition for review of the Order dated 11.10.2017 in Petition No. 187/MP/2015 (On admission)
	3.	I.A.No.7/2018 in Petition No. 187/MP/2015	PGCIL	Interlocutory application for expunging portions of the Order dated 11.10.2017 in Petition No.187/MP/2015.
	4.	44/RP/2017	PGCIL	Petition for review of order dated 6.7.2017 in Petition No. 103/MP/2017(On admission)
	5.	3/RP/2018	HSPPL	Petition for review of the order dated 26.9.2017 passed by this Commission in Petition No. 32/MP/2017(On admission)
	6.	5/RP/2018	PGCIL	Petition for review of order dated 21.11.2017 in Petition No. 70/TT/2017 (On admission)
	7.	6/RP/2018	PGCIL	Petition for review of order dated 22.11..2017 in Petition No. 208/TT/2016 (On admission)
	8.	7/RP/2018	NRSS XXXI B	Petition for review of order dated 30.11.2017 in Petition No. 60/TT/2017 (On admission)
	9.	8/RP/2018	PGCIL	Petition for review of order dated 30.11.2017 in Petition No. 55/TT/2017 (On admission)
	10.	41/RP/2017	PGCIL	Petition for review of order dated 7.9.2017 in Petition No. 213/TT/2016.
	11.	42/RP/2017	PGCIL	Petition for review of order dated 18.9.2017 in Petition No. 218/TT/2016.
	12.	43/RP/2017	PGCIL	Petition for review of order dated 31.8.2017 in Petition No. 67/TT/2015.
	13.	4/RP/2018	RSTPCL	Petition for review of the order dated 1.12.2017 passed by this Commission in Petition No.419/MP/2014.
	14.	35/RP/2017	GUVNL	Petition for review of the order dated 31.07.2017 passed by this Commission in Petition No. 154/MP/2015
	15.	I.A.45/2017 in Petition No. 312/MP/2015	MEL	Interlocutory application for direction to re-open the hearing permit the additional evidence to be taken on record and amend the prayer clause.
23.4.2018 Monday At 10.30 A.M. Misc. Petitions	1.	77/MP/2016	CGPL	Petition under Article 13 of the Power Purchase Agreement dated 22.4.2007 4read with clause 4.7 of the competitive Bidding Guidelines and Section 79 of the Electricity Act, 2003
	2.	133/MP/2016	SPL	Petition under Section 79 of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding and Article 13.2(b) of the Power Purchase Agreement dated 07.08.2007 executed between Sasan Power Limited and the Procurers for compensation due to Change in Law impacting revenues and costs during the Operating Period

	3.	98/MP/2017	NTPC	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 14 (3) (ii) and Regulation 8 (3) (ii) of the CERC (Terms and Condition of Tariff) Regulations 2014 for approval of Expenditure on installation of various Emission control systems as detailed in this Petition for compliance of Ministry of Environment and Forests and Climate Change, Government of India notification dated 7.12.2015 mandating compliance with revised environmental norms for thermal power stations.
24.4.2018 Tuesday At 10.30 A.M. Transmission Tariff Petitions	1.	74/GT/2017	KBUNL	Petition for approval of tariff for Muzaffarpur Thermal Power Station Stage-II (2x195 MW) from anticipated COD of Unit-I i.e. 25.3.2017 to 31.3.2019.
	2.	24/TT/2018	KPTCL	Approval under Regulation 86 of CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations 2014 for Transmission Tariff for the period from 01.04.2014 to 31.03.2015 for Transmission Lines connecting between Karnataka and other Neighbouring States (Natural Inter State Transmission Lines) pertaining to Karnataka Power Transmission Corporation Limited, namely, 220 kV S/C Line from Ambewadi - Ponda (Karnataka - Goa) 220 kV S/C Line from Ambewadi - Xyldom (Karnataka - Goa) 220 kV S/C Line from Sedam - Tandur (Karnataka - Telangana) 220 kV S/C Line from Allipura - Ragalapadu (Karnataka - Andhra Pradesh) 220 kV S/C Line from Yerandanahalli - Hosur (Karnataka - Tamilnadu) 220 kV S/C Line from Kadakola - Kaniyampet (Karnataka - Kerala) 110 kV S/C Line from Konaje - Manjeshwar (Karnataka - Kerala)
	3.	155/TT/2017	OPTCL	Petition for approval of Tariff for inclusion of Transmission Assets in Computation of Point of Connection (PoC) Charges and Losses as per Hon'ble Commission's order dated 12.05.2017 in Petition No. 07/SM/2017 for inclusion in PoC charges in accordance with Central Electricity Regulatory Commission (Sharing of Inter-state Transmission Charges and Losses) Regulations, 2010 and amendments made thereto.
	4.	207/TT/2017	PGCIL	Petition for approval under regulation-86 of CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 for determination of Transmission Tariff from DOCO to 31.03.2019 for Assets under "Transmission System associated with Mundra Ultra Mega Power Project" for tariff block 2014-19 in Western Region.
	5.	110/TT/2017	PGCIL	Petition for approval under regulation-86 of CERC (Conduct of Business) Regulations '1999 and CERC (Terms and Conditions of Tariff) Regulations '2014 for determination of Transmission Tariff from anticipated DOCO to 31.03.2019 for "Extension of Kudankulam APP- Tirunelveli 400kV (Quad) D/C line to Tuticorin pooling station along with associated bays at Tuticorin pooling station under Connectivity for Kudankulam 3&4 (2X1000MW) with interstate transmission system" in Southern Region.
	6.	2/TT/2018	PGCIL	Petition for approval under regulation-86 of CERC (Conduct of Business) Regulations '1999 and CERC (Terms and Conditions of Tariff) Regulations '2014 for determination of Transmission Tariff from anticipated DOCO to 31-03-2019 for Transmission Asset "ASSET- 1A: LILO of 400KV D/C Gooty-Tumkur (Vasantnarsapur) D/C line at Tumkur (Pavagada) pooling station, ASSET- 1B: New 400/220KV pooling station at Tumkur (Pavagada) with 1 X 500MVA 400/220KV ICT and 1x 125MVAR Bus reactor and along with associated bays & equipment's, ASSET- 2: LILO of 400KV D/C Bellary -Tumkur (Vasantnarsapur) D/C (Quad Moose) TL at Tumkur (Pavagada) pooling station along with associated bays & equipment's, ASSET - 3: 2 X 500MVA 400/220KV ICTs along with associated bays & equipment's and ASSET-4: Tumkur (Pavagada) pool-Hiryur 400KV D/C line along with associated bays & equipments at both ends under Transmission System for Ultra mega Solar Power Park at Tumkur (Pavagada), Karnataka-Phase-I

7.	79/TT/2018	PGCIL	Petition for truing up of transmission tariff for 2014-19 and determination of transmission tariff for For Asset A: 3x110 MVAR Switchable Line Reactor to be charged as Bus Reactor-1 at 765/400 kV Wardha SS, Asset B: 3x110 MVAR Switchable Line Reactor to be charged as Bus Reactor 2 at 765/400 kV Wardha SS, Asset C: 3x80 MVAR 765 kV Line reactor for 765 kV D/C Wardha-Aurangabad Line 1 Ckt#1 to be used as Bus Reactor at Aurangabad S/s, Asset D: 3x80 MVAR 765 kV Bus Reactor at Aurangabad S/S and Asset E: 765/400 kV 1500 MVA ICT-2 at Aurangabad S/S under "Transmission System Strengthening in Western part of WR for IPPs generation projects in Chhattisgarh (IPP D)" in Western Region.
8.	264/TT/2017	PGCIL	Petition for approval under regulation-86 of CERC (Conduct of Business) Regulations'1999 and CERC (Terms and Conditions of Tariff) Regulations'2014 for determination of Transmission Tariff of Asset (A): 400 kV Anta Bay at Kota Sub-Station for 400 kV S/C Anta-Kota Line (Line owned by RVPNL) under "Northern Region System Strengthening Scheme-XXVII", for tariff block 2014-19 period in Northern Region.
9.	49/TT/2018	PGCIL	Petition for determination of transmission tariff from DOCO to 31.03.2019 for Asset I: 400kV Transmission Line for Swapping of Kahalgaon # 1 bay with Sasaram # 1 bay at Biharsharif Sub-station; Asset II: 400KV Transmission Line for Swapping of Purnea(1&2) Bays with Sasaram bays(3&4) at Biharsharif Sub-station and Asset III: Split Bus arrangement with tie line Breaker for 400KV Biharsharif Sub-station under Split Bus arrangement for various substations in Eastern Region.
10.	53/TT/2018	PGCIL	Petition for determination of transmission tariff from DOCO to 31.3.2019 for Asset-I: 06 Nos of Link under central sector (562.873) Asset-II: 07 Nos of OPGW links (664.53 Km) and Asset-III: 07 Nos links under Central Sector (1076.57 km) under central sector under the project Fibre Optic communication system in ER under Expansion of wide-band communication network in Eastern Region.
11.	58/TT/2018	PGCIL	Petition for approval under regulation-86 of CERC (Conduct of Business) Regulations'1999 and CERC (Terms and Conditions of Tariff) Regulations' 2014 for determination of transmission tariff from DOCO to 31.03.2019 for Asset-I: 400Kv D/C (Quad) Kurukshetra-Jind TL alongwith associated bays under "Transmission System Strengthening in WR-NR Transmission Corridor for IPPs in Chhattisgarh".
12.	59/TT/2018	PGCIL	Petition for approval under regulation-86 of CERC (Conduct of Business) Regulations'1999 and CERC (Terms and Conditions of Tariff) Regulations'2014 for determination of Transmission Tariff from anticipated DOCOs to 31.03.2019 for Asset-I: LILO of both Circuit of 400 kV D/C Rourkela-Raigrah (02 nd Line) alongwith 04 Nos of 400 kV Line bays at Jharsuguda (Sundargarh) Substation; Asset-II: Split Bus arrangement at 400 kV Bus at Jharsuguda (Sundargarh) Substation and Asset-III: 02 Nos of 400 kV Line bays for termination of OPGC (IB TPS) - Jharsuguda 400 kV D/C line (Under TBCB) at Jharsuguda (Sundargarh) under work associated with common transmission system for Phase-II Generation project in Odisha under Eastern Region.
13.	61/TT/2018	PGCIL	Petition for approval under regulation-86 of CERC (Conduct of Business) Regulations'1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 for determination of Transmission Tariff from DOCO to 31.03.2019 for Asset-I: 2 nos. 400 kV Malerkotla Bays at 400/220 kV GIS Substation at Kurukshetra under "Provision of 400kV bays for lines under Northern Region System Strengthening Scheme-XXXI(Part-B)".
14.	63/TT/2018	PGCIL	Petition for determination of transmission tariff from DOCO to 31.3.2019 for Asset 2 nos. of 400 kV bays at Purulia s/s under ERSS VII in ER.
15.	64/TT/2015	PGCIL	Approval of transmission tariff for EssarGujarat TPS and extension of Bachao sub-station under transmission system for connectivity of EssarPower Gujarat Limited in Western Region for

				tariff block 2014-19.
25.4.2018 Wednesday At 10:30 AM Review petitions	1.	46/RP/2017 alongwith I.A.No.83/2017	BDTCL	Petition for review of order dated 20.9.2017 in Petition No. 227 /TT/2014.
	2.	52/RP/2016	PKTCL	Petition for review of order dated 30.7.2016 in Petition No. 411/TT/2014.
	3.	29/RP/2017	NTPC	Petition for review of order dated 22.5.2017 in Petition No. 45/GT/2016.
26.4.2018 Thursday At 10:30 AM Misc. Petitions	1.	13/MP/2018	APTSL	Petition seeking relief on account of 'Change in Law' viz. the introduction of Goods and Services Tax laws at the Central and State levels, resulting in additional recurring and non-recurring expenditure in the form of an additional tax burden to be borne by the Petitioner after the Effective Date of the Power Purchase Agreements. (on maintainability)
	2.	104/MP/2018 alongwith I.A.No. 20/2018	HPSEB	Petition seeking directions against the direct bilateral billing of Transmission Charges by the Respondent No.1 NRSS-XXXI (A) Transmission Limited on the Petitioner for the transmission system established in the State of Himachal Pradesh (on admission)
	3.	227/MP/2017	LAPL	Petition under Section 79(1) (c) read with Section 79 (1) (f) of the Electricity Act, 2003 read with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 directing Respondent No.1 to charge transmission charges commensurate to power being supplied from Unit-II of the Petitioner Power Project to respondent No.2 for onward supply to Respondent No3 i.e. 95 % of 300 MW and not entire 300 MW.
	4.	153/MP/2017	DVC	Petition under section 79(1)(d) of the Electricity Act 2003 and CERC (Open Access in inter-State Transmission) Regulation,2008 for approval of Open Access charges for transmission and wheeling of power using Transmission and Distribution network of Damodar Valley Corporation
	5.	187/MP/2017	EP(MP)L	Petition for relinquishment of 750 MW of Long term Access out of the 1200 MW granted under the Bulk Power transmission Agreement dated 7.1.2009 under regulation 18 read with Regulation 32 of the CERC (Grant of Connectivity, Long term Access and Medium term Open Access in inter-State Transmission and related matters) Regulations,2009. (On admission).
	6.	122/MP/2017 Alongwith I.A.No.96/2017	EPGL	Petition for Relinquishment of 250 MW of Long Term Access Agreement dated 04.12.2011 under Regulation 18 read with Regulation 32 of Central Electricity Regulatory Commission (Grant of Connectivity, Long Term Access and Medium Term Open Access in inter-state Transmission System and related matters) Regulation, 2009, of the identified transmission system by the Essar Power Gujarat Limited (4x660-Phase-II) Thermal Power Plant at District Jamnagar in the State of Gujarat.
	7.	27/MP/2018 Alongwith I.A.No.8/2018	KWDPL	Petition under Section 79 (1) (f) read with Section 79 (1) (b) of the Electricity Act, 2003 in relation to the disputes arising out of the Power Purchase Agreement dated 3.8.2016 between Petitioner herein i.e. Krishna Wind farms Developers Private Limited and Solar Energy Corporation of India Limited.
	8.	119/MP/2017	RSTEPL	Petition under Section 79 of the Electricity Act,2003 due to Power Purchase Agreement 8.1.2011 (PPA) entered into between NTPC VidyutVyapar Nigam Limited and Rajasthan Sun Technique Energy PrivateLimited./Extension of Scheduled Commissioning Date.
	9.	158/MP/2017	TPTCL	Petition under section 79(1)(b) and 79 (1)(f) of the Electricity Act, 2003 for claiming compensation on account of event pertaining to change in law as per the terms of LOA dated 18.01.2016 read with the terms of NIT dated 22.12.2015 executed between the Petitioner No. 1 and the Respondent
	10.	159/MP/2017	TPTCL	Petition under section 79(1)(b) and 79 (1)(f) of the Electricity Act, 2003 for claiming compensation from Respondent on account of event pertaining to change in law as per the terms of LOI dated 14.01.2016 placed by the Respondent upon the Petitioner
	11.	160/MP/2017	TPTCL	Petition under Section 79(1)(b) and 79 (1)(f) of the Electricity Act, 2003 for claiming compensation on account of event pertaining to change in law as per the terms of LOA placed by the Respondent upon the petitioner no. 1 for supply of power from plant of Petitioner No. 2

	12.	127/MP/2016	IBE(U)L	Petition under Section 79 of the Electricity Act, 2003 for availing LTOA in accordance with CERC (Grant of Connectivity, Long Term Access and Medium Term Open Access in Inter-State Transmission and related matters) Regulations, 2000 and Electricity Act, 2003 through transmission system of PGCIL from the generation place to the place of delivery for evacuation of 400 MW D/C line.
	13.	162/MP/2017	KSKMPL	Petition under Section 79 (1) (c) (d) and (f) and other applicable provisions of the Electricity Act,2003 seeking directions against the respondent in relation to the medium term open Access for transfer of power from the Western Region to Northern Region.
	14.	179/MP/2016	KSKMPCL	Petition Under section79 (1) (f) of the Electricity Act,2003 for adjudication of disputes arising under the PPA dated 26.2.2014.
	15.	171/MP/2016	KSKMPL	Petition under Section 79 (1) (b) and (f) of the Electricity Act, 2003 for adjudication of claims towards compensation arising out of Change In Law and consequential reliefs as per provisions of the PPA dated 26.02.2014 between the Petitioner and Respondents.
	16.	115/MP/2016	TENGEDC O	Petition for excess tax reimbursed by Southern Beneficeries on account of wrong calculation of income tax by NLC.

Sd/
(T.D.Pant)
Dy.Chief (Legal)
24.4.2018